

BOAT REGULATION, MADRAS ROADS ACT 1842

ACT No. IV. OF 1842

(Rep., Mad. Act 1 of 1893)

[22<sup>nd</sup> July, 1842].

*Passed by the Hon'ble the President of the Council of India in Council, on the 22<sup>nd</sup> of July, 1842, with assent of the Right Hon'ble the Governor General of India.*

For the better management of Boats and Catamarans in the Madras Roads and for the amendment of certain Harbour Regulations.

I. Whereas it is expedient to make Regulations for Boats and Catamarans employed in the Madras Roads, with a view to the better preservation of good under the prevention of smuggling, and the general protection of life and property, and whereas certain Rules now in force for the Harbour of Madras require amendment,—

It is hereby enacted, that from and after the 1<sup>st</sup> day of September next, no person either as Owner or Servant shall use or employ, or be employed in, any Boat or Catamaran to carry Passengers, Goods or Letters, to or from any Ship or Vessel lying in the Madras Roads and Shore, unless such Owners or Owner of Boats and Catamarans shall have previously received a License, and unless the Boat or Catamaran which such Owners or Owner, servants or Servant shall so use, has been registered as hereinafter mentioned, and in case any person who has not received such License shall employ or be employed in a Boat or Catamaran for the purposes aforesaid, or such Boat or Catamaran shall not have been so registered, such person shall be liable to a fine not exceeding the sum of 50 Rupees on conviction before a Justice of the Peace, as that Justice shall direct, and the Boat or Catamaran shall be liable to be seized by the orders of any Justice of the Peace and forfeited.

II. And it is hereby enacted, that upon the Master Attendant being satisfied that any such Boat is of the proper dimensions and capacity, and that the same is seaworthy, and of a proper quality for the purposes aforesaid, and upon the application of the Owner of any such Boat or of any Catamaran, and upon the application of the Owner of any such Boat or of any Catamaran, and upon such Owner delivering to him a written paper signed by such Owner specifying his name, occupation and place of residence, and the names and places of residence of all such Boatmen or other persons as shall be employed by such Owner in and about the navigation and management of such Boat as particularly as may be, and also subscribing to a declaration in writing that he fully understands all the provisions of this Act and those contained in the Subsidiary Rules to the same Act, it shall and may be lawful, and the said Master Attendant is hereby required to grant to such Owner a License so to use the same in which License (if of a Boat) shall be expressed the dimensions the number of Passengers or the quantity of Goods which such Boat shall be permitted to take and carry, and every such License shall also contain a number for such Boat or Catamaran, and the name or names, occupation or occupations, and place or places of residence of the Owner or Owners thereof, and the number of the Servants or Crew who shall be used or employed to row or navigate the same and their names and places of residence respectively, all of which particulars shall be entered in a Book or Registry for that purpose to be kept by the Master Attendant, and

so often as the property in any such Boat or Catamaran, or any share of the same shall be transferred, every Owner of such Boat or Catamaran shall produce his License before the said Master Attendant, and such new Owner shall also deliver to him a written paper signed by such new Owner specifying his name, occupation and place of residence, and the names and places of residence of all such Boatmen or other persons as he shall employ, or propose to employ in and about the navigation and management of such Boat as particularly as may be, and shall also subscribe to a declaration in writing that he fully understands all the provisions of this Act, and those contained in the Subsidiary Rules to this Act, all which said particulars shall be duly entered by the said Master Attendant in a new Registry to be made by him of such Boat or Catamaran, and thereupon a new License to use such Boat or Catamaran expressing and containing the same particulars as are hereinbefore provided to be expressed in the original License shall be granted by the said Master Attendant, and whenever any such Owner or Owners, or any of the Boat men or other persons employed to manage or navigate any such Boat or Catamaran shall change his or their place of abode, notice of such change of abode shall be delivered to the said Master Attendant by the said Owner, in order that such new place of abode may be entered in the Registry and License. In willful neglect or default of which notice of change of Ownership or of the persons employed to row or navigate any such Boat, or of his or their or any or either of their change of residence, for the space of six day after any such change of residence, the Owner shall forfeit a sum not exceeding 50 Rupees on conviction before a Justice of the Peace, as that Justice shall direct, and for every such new Registration to be made by the said Master Attendant as aforesaid he shall be entitled to charge by way of fee the sum of one Rupee, and for every new License thereof the sum of one Rupee.

III. And it is hereby enacted, that order to enable the said Master Attendant to grant a correct License of the Registry of every such Boat previous to the Registry of any Boat requiring such License, the said Master Attendant or his Deputy shall in the presence of the Owner of every such Boat or any other person duly appointed by such Owner, cause each such Boat to be surveyed and measured, and in case the same shall not in the judgment of the said Master Attendant or his Deputy be of the proper dimensions and capacity and seaworthy and of the proper quality for the purposes aforesaid, no Registry shall be made nor License be granted, until every such defect in the admeasurements, seaworthiness and quality of the said Boat shall have been rectified by the Owner thereof, and for every such survey and admeasurements a fee of three Rupees shall be paid by the Owner of any such Boat to the said Master Attendant.

IV. And it is hereby enacted, that the said Owner or Owners of every such Boat shall forthwith paint in black English figures, not less than six inches in length upon a white ground, such white ground having a margin of at least three inches beyond the outermost part of the figures, on a conspicuous part of the bow on one side and of the quarter on the other, and in a legible and distinct manner from left to right, the number in such Registry and License mentioned, and if any person shall fraudulently paint or counterfeit or cause or permit to be painted or counterfeited upon any Boat any figure not having been duly registered, every such person shall forfeit the sum of 100 Rupees, and every such Boat shall also be forfeited.

V. And for the better prevention of fraud or omission in the painting, the figures hereinbefore provided to be painted, on all Boats, let out for hire as well as for the better distinguishing and identifying such Boats and Catamarans as have been registered and licensed, it is hereby enacted, that so often as any registry is made, the said Master Attendant shall cause the number in the same to be cut or

branded in the most common native characters, in some part or parts of every such Boat and Catamaran, and if the Owner or Owners of any such Boat shall neglect or refuse to keep painted, cut or branded any figure hereinbefore required to be painted, cut or branded, on any such Boat or Catamaran, in a fair and legible condition, or if he shall paint, cut or brand the same in a different manner or on a different part of such Boat than is hereinbefore provided, or shall willfully erase, obliterate or in any way hide or conceal the same, or if the Owner of any such Boat or Catamaran shall knowingly permit any such act to be done, he shall forfeit a sum not exceeding 100 Rupees on conviction before a Justice of the Peace as that Justice shall direct, and if any if any person not being such Owner shall be guilty of or shall assist in any such incorrect painting, cutting, branding, erasure or concealment, he shall forfeit one moiety of the penalty in this Article imposed.

VI. And it is hereby enacted, that every Boat of the description and dimensions now in use (that is to say) not more than thirty-three feet in length, nine feet in breadth, and four feet four inches in depth, nor less than thirty feet in length, six feet in breadth and three feet six inches in depth, which shall be so licensed and registered as aforesaid, shall be manned with not less than two Steers-men, eight Rowers and one Baler, and shall if required be obliged to carry at one time any number of passengers not exceeding fifteen, or nay quantities of Goods not exceeding the quantity mentioned in the Schedule A. hereunder written ; and in case Boats of different construction and dimensions shall be licensed and registered they shall be manned in such manner and shall be obliged to carry such Passengers or such a quantity of Goods as the Master Attendant shall direct, and shall express in the License under the penalty of 50 Rupees.

VII. And it is hereby enacted, that if any Boat be loaded with Passengers or Cargo beyond the number or quantity specified in the License granted to such Boat, the Tindal of such Boat shall be liable to a fine not exceeding 5 Rupees on conviction before a Justice of the Peace for every such surplus Passenger and for every Candy weight of such Cargo beyond such specified quantity, and the Owner of such Boat shall be liable to a fine of 50 Rupees on conviction before a Justice of the Peace, for every such surplus Passenger or surplus Candy weight of Cargo. And every person other than the Tindal or Owner who shall be guilty either as principal or accessory of the like offence of overloading any Boat shall be liable to a fine of 10 Rupees on conviction before a Justice of the Peace for every such surplus Passenger or surplus Candy weight of Cargo.

VIII. And it is hereby enacted, that no Boat Catamaran so licensed shall leave the shore before gunfire in the morning nor after 5 o'clock in the afternoon, nor shall remain alongside any Ship or Vessel after 6 o'clock in the afternoon without leave form the Master Attendant or his Deputy, who shall be at liberty to prevent any Boat or Catamaran from putting off to or from the shore when in his judgment the doing so would be attended with danger, on which occasions the Master Attendant shall hoist at the mast bead of his flag-staff the following Flags, viz.: The white pendant with a red ball under a red and white chequered Flag; and in case any person offend against this Clause he shall be liable on conviction before a Justice of the Peace to forfeit and pay a sum not greater than 30 Rupees.

IX. And it is hereby enacted, that on the 15<sup>th</sup> day f December in every year the Owners of Boats and Catamarans which shall have been so licensed and registered as aforesaid a shall expose them and their Crews on the Beach for the inspection of the Marine Board, and the Master Attendant shall once in every month or oftener, and as often as he may think necessary, require the Owner of the said Boats and

Catamarans, or any one or more of them to expose them and their Crews on the Beach for his inspection; and in case any Owner shall neglect or refuse so to expose a Boat or Catamaran belonging to him, and in case on any Boat or Catamaran being so exposed the Master Attendant shall deem it unseaworthy, or that its Crew is in an inefficient state, he shall suspend the license granted in respect thereof until the said Boat or Catamaran shall have been repaired and the Crew rendered efficient to the satisfaction of the Master Attendant—and it is hereby declared, that in case the Owner of any such Boat or Catamaran shall refuse or neglect to make such necessary repairs to the same and to render efficient the Crew thereof, within one month after such inspection, the License shall altogether be withdrawn from such Boat.

X. And it is hereby enacted, that Grain shall be Landed within the space between the north angle of the Custom House and Clive's Battery, and all other Goods, excepting Timber, shall be landed within the space between the north angle of the Custom House and the south angle of Bentinck's Buildings, and that Timber may be landed any where if the permission of the Collector of Sea Customs be first obtained, and if such permission shall not have been obtained it shall be landed within the space between the north angle of the Custom House and Clive's Battery, and in case any person shall land or be engaged in attempting to land any Goods otherwise than as before directed, every such person shall be liable to pay on conviction before a Justice of the peace a sum not greater than 100 Rupees as that Justice of the Peace shall determine.

XI. And it is hereby enacted, that all Vessels other than those commonly known as Native Vessels or Donies shall anchor in the South Roads the north angle of the Fort being one point, and the Master Attendant's Flag staff the other, and all Vessels commonly known as Native Vessels or Donies shall anchor in the North Roads, the north angle of the Custom House being the southern, and the Village of Royapooram the northern point, and the Owner of any Licensed Boat or Catamaran, on holding (except at the request of the Master Attendant) communication with a Vessel which shall be anchored otherwise than as aforesaid, shall on conviction thereof before a Justice of the Peace, be liable to pay a sum not greater than 10 Rupees as such Justice of the Peace shall direct.

XII. And it is hereby enacted, that the Owner or Owners of all Boats and Catamarans kept for the purpose of being commonly let out for hire shall when the same shall not be engaged in doing actual service for hire, by themselves or their Agents give daily attendance at the Boat Office from 5 A.M. until 6 P.M. so as to be ready to provide upon immediate notice their Boats or Catamarans for service or hire, and that for any neglect in so giving attendance (unless occasioned by sufficient excuse) such Owners shall be punishable by a Justice of the Peace on Conviction by a fine not exceeding 10 Rupees.

XIII. And it is hereby enacted, that if any Owner of a Boat or Catamaran so licensed, "and kept or employed for the purpose of being let out commonly on hire," or any person deputed by him, refusing to let on hire such Boat or Catamaran, for public or private use, and within the hours and in the terms specified in the Schedule B. to this Act, without assigning such cause for his refusal as shall be deemed satisfactory or reasonable to the Justice of the Peace trying such offence will, on conviction before a Justice of the Peace, be liable to the penalty of 20 Rupees, and for a second refusal to a fine of 100 Rupees and to the forfeit of his license.

XV. And it is hereby enacted, that if any Boatman or Boatman serving in any Boat or Catamaran kept and employed for the purpose of being let out commonly on hire to carry Passengers, Cargo or Letters, shall by willful neglect or desertion of his duty, cause any impediment to the service of any such Boat or Catamaran, he or they shall for the first offence be liable to receive corporal punishment not exceeding three dozen lashes on conviction before a Justice of the Peace, and if life shall have been thereby endangered, or in case of a second offence, he or they shall be committed to hard labour for a term not exceeding six months.

XVI. And it is hereby enacted, that the Owners of Boats and Catamarans, which are kept or employed for the purpose of being commonly let out for hire, shall keep and provide for service during the night, that is say, from six o'clock in the Afternoon until six o'clock in the Morning at least, ten Boats and four Catamarans with their respective Crews, according to a course of rotation to be specified by the Master Attendant on the 1<sup>st</sup> day of every current month, and to be notified in writing on some conspicuous part of his Office as regards the particular nights for the attendance of particular Boats and Catamarans, and every Owner of any such Boat or Catamaran who shall fail to provide his Boat or Catamaran, without assigning such excuse for such failure as shall be deemed satisfactory or reasonable to the Justice of the Peace trying such offence shall, if the Owner of a Boat, on conviction before a Justice of the Peace be liable to a penalty of 20 Rupees, and for second offence to the penalty of 50 Rupees, and if the Owner of a Catamaran be liable to the penalty of 5 Rupees and for a second offence to the penalty of 10 Rupees.

XVII. And it is hereby enacted, that every Boat kept an employed for the purpose of being commonly let out for hire as aforesaid, shall be kept well and completely dunnaged and seaworthy, and in default thereof, the Owner or Owners of every such Boat or Boats shall, upon conviction before a Justice of the Peace, forfeit for each instance of neglect the sum of 5 Rupees, and if any Goods or Cargo shall have received injury or damage thereby the sum of 20 Rupees besides and over and above any legal liability to compensate such loss and if life shall have been endangered thereby, a sum not exceeding 100 Rupees, and also be liable at the discretion of such Justice to have his license for such Boat revoked.

XVIII. And it is hereby enacted, that if any communication by Boat or Catamaran is held with any Ship or Vessel in the offing, or beyond the limits of the Anchorage before the Master Attendant's Report Boat or Catamaran has boarded such Ship or Vessel, the Owner of such Boat or Catamaran shall forfeit the sum of 20 Rupees, and if any attempt is made to hold such a communication without the permission of the Master Attendant, he will incur a penalty of 10 Rupees.

XIX. And it is hereby enacted that it shall be lawful for the Master Attendant or his Deputy, the Collector of Sea Customs or his Deputy, and all Sitting Magistrates and qualified Justices of the Peace, or such person or persons as he or they shall by warrant under their hands duly authorize for that purpose from time to time to go on board any Boat or Catamaran, and to search all parts of such Boat or Catamaran for prohibited or unaccustomed or smuggled Goods, and also to examine into all Packages, Boxes or Baggage of whatever description, within or upon such Boat or Catamaran or landed therefrom, provided such Master Attendant or his Deputy, or other person to be appointed as aforesaid, shall have good reason to suppose that any such Package, Box or Baggage contains any smuggled or prohibited Goods, and they shall likewise have power and authority to search any person or persons on board any such Boat or Catamaran, or who may have landed therefrom, provided such Master Attendant or his Deputy, or other

person appointed as aforesaid, shall have good reason to suppose that such person or persons hath or have any uncustomed, sumuggled or prohibited Goods secreted about his or her persons; provided always that no female shall be searched by any other person than a female duly authorized for that purpose by the Collector of Customs; and it is hereby further enacted, that if any person shall resist to impede any or either of the said parties hereinbefore authorized to go on board, examine and search as hereinbefore provided in the execution of their duty, or in any manner prevent the performance of such duty, every such person shall be liable according to the circumstances of the case and the quality of the party offending, upon conviction before a Justice of the Peace, to fine not exceeding 100 Rupees, or to imprisonment with or without hard labour on the roads or otherwise for a period not exceeding six months, and in case any such offence be committed by any Owner of a Boat or Catamaran such Owner shall likewise forfeit his license.

XX. And it is hereby enacted, that the Sections III., IV., VII., VIII., IX., and X. of the Rule, Ordinance and Regulation passed by the Governor in Council of Fort St. George, commonly called the Marine Police Regulation, be hereby cancelled and repealed.

XXI. And it is hereby enacted, that the jurisdiction and authority ordained to be exercised by the Master Attendant and Deputy Master Attendant for the time being of the Port of Madras jointly or severally as Justices of the Peace, by virtue of the hereinbefore recited Regulation, shall and may be exercised (as regards such parts of the said Regulations not hereinbefore repealed) by any Justice of the Peace in and for the Presidency of Madras in like manner jointly or severally.

XXII. And it is hereby further enacted, that every person whatever who either as Owner or Servant, shall use or employ, or be employed in any Boat or Catamaran in the Madras Roads shall be amenable to Sections XI., XII., and XIII. of the above recited Regulation.

XXIII. And it is hereby further enacted, that Section XXXVI of the above recited Regulation shall hereafter apply to the fixing up at the Offices therein mentioned copies of the same, omitting all other notice of those Sections thereof which are by this Act repealed, save that the same are so repealed.

XXIV. And it is hereby enacted, that all pecuniary forfeitures and penalties had or incurred under or against this Act, shall and may be heard and determined by any Justice of the Peace of the town of Madras, who is hereby empowered and authorized to hear and determine the same, and to issue his summons or warrant for bringing the party or parties complained of before him the said Justice, and upon his, her or their appearance or contempt and default to hear the parties. Examine witnesses and to give judgment or sentence according as in and by this Act is directed; and it is hereby further declared that it shall be lawful for any Justice who may have adjudged any pecuniary penalty under the provisions of this Act to award and issue out a warrant or warrants under his or their hands and seals for the paying of such forfeitures and penalties as may be imposed or adjudged upon the Goods and Chattels of the offender and cause sale to be made of the same if they shall not be redeemed within six days, rendering to the party the overplus, if any, after deducting the amount of such forfeiture of penalty, and the costs and charges attending the levying thereof, and in case sufficient distress shall not be found, and such forfeitures and penalties shall not be forthwith paid, it shall and may be lawful for the Justice as last aforesaid, and he is hereby authorized and required by warrant or warrants under his hand and seal to cause such offender or

offenders to be committed to prison there t remain for any time not exceeding six months unless such forfeitures and penalties and all reasonable charges shall be sooner paid and satisfied, and that all the said forfeitures when paid and levied shall, after deducting all necessary charges and also a compensation not exceeding onethird to be settled and ascertained by the said Justice before whom the conviction may take place and to be given to the officer or other persons giving information and prosecuting, to be applied and disposed of according to the directions of the Honorable the Governor in council.

SCHEDULE A.

SCHEDULE of Articles composing a Boat load.

1. GOODS taken by Weight of Measurement.

These Articles are computed at 2 tons to a boat load.

ARTICLES.	PACKAGES.	FAIR WEATHER	FOUL WEATHER OR HIGH SURF	REMARKS.
Benjamin.....	Boxes..	25	20	Small.
	Bundles..	60		
	Chests....	12	.....	Half.
Biscuits.....	Bags....	30		
Boat Oars.....	No.....	100		
Books and Shoes.....	Cases....	8	6	
		6	4	
Butts.....	No...	3	2	
Broad Cloth....	Bales.....	8	6	Large.
		10	8	Middling.
		12	10	Small.
Button.....	Cases.....	6	4	
Beef.....	Tierces..	8		
	Hogshead..	6		
Carriage.....	No.....	3	2	
Cotton screwed.....	Bales....	8	.....	of 300 lbs.
		10	.....	250 ,,
		12	.....	150 ,,
Ditto loose .....	Bags....	16		
Codjoor Nuts.....	Bundles...	10	8	
Cocuanuts.....	No....	1000	.....	With husk.
		1500	.....	Without ditto.
	bags	25	.....	Large.
		20	.....	Small.
Chests.....	No.....	4	3	12 dozen.
Ditto half.....	No.....	8	6	6 ditto.
Canvas.....	Bales...	4	3	20 bolts each.
Clothing.....	Bales.....	8	6	3 corges each.
		10	8	2 do. Do.
		12	10	1 do. Do.
Cheacoy.....	Bundles....	20	15	
Chillies.....	Ditto.....	20	15	
Choya Root .....	Ditto....	6	.....	Large.
		8	.....	Small.



Cochineal.....	Boxes.....	12	10	
Cinnamon.....	Bags.....	35	30	
Camphire.....	Boxes.....	12		
Cloves.....	Bags.....	40	.....	80 lb. weight each bag.
Curry Stuff Seeds.....	Bags.....	25	20	Remiapatam bags.
Dates.....	Bags.....	35	25	When from Bombay.
Ditto.....	Tous.....	2	1/1/2	When the packages are various
Drugs.....	Bags.....	12	10	
Eating Leaves.....	Bundles.....	40		
Flour.....	Casks.....	8	6	
Grain...{Remiaoatam....	Bags.....	20	.....	Shipping
{Bengal.....		25	.....	Landing.
Glass Ware.....	Bags.....	25	.....	Shipping.
		30	25	Landing.
Gunny.....	Chests.....	6	.....	Whole.
		12		Half.
Gun Powder.....	bundles.....	6	.....	Large.
		12		Small.
Gallingale.....	Barrels.....	25	.....	100 lbs.each.
		30		60 do. Do.
Gin.....	Bundles...	25		
	Cases.....	30		

ARTICLES.	PACKAGES.	FAIR WEATHER	FOUL WEATHER OR HIGH SURF	REMARKS.
Gun Carriage.....	No.....	1	.....	Complete with wheels, from 3 to 24 pounders.
Ginger Dry.....	Bags.....	30		
Hay.....	Bales.....	8	6	
Hogsheads.....	No.....	1000		
Hams.....	No.....	6	4	
Indigo.....	Chests.....	8	.....	Whole.
		12	.....	Half.
Leaguers.....	No.....	2		
Nankeen.....	Boxes.....	20		
Nuts.....	Bags...	30		
Pickle, Europe.....	Boxes...	30	20	
Palanquin.....	No.....	1		

Piece Goods.....	Bales..... No.....	{ 6 8	..... .....	Large 3 and Small 4	} sales for China.
Pumpkins.....	No.....	{ 100 250	..... .....	Large. Samll.	
Puncheons.....	No.....	4	3		
Pipes.....	No.....	3	2		
Ditto half .....	No.....	6	4		
Pork.....	{ Tierces.... Casks.....	8 8		6	
Pepper.....	Bags.....	35	25		
{ Artees..... Bindoo Plank..... Chittagong do, .....	No.....	{ 12	10	Large. Samll.	
	No.....	{ 20	....		
	No.....	{ 25	...		
	No.....	{ 25	20		
	No.....	{ 1	.....	Large.}	
	No.....	{ 2	.....	Samll.}	
	No.....	{ 8	.....	Large.}	
	No.....	{ 12	.....	Samll.}	
	No.....	{ 20	.....	Landing	
	No.....	{ 8	.....	Shipping	
{ Shinbins..... Spars.....	No.....	{ 12	.....	Landing.	
	No.....	{ 8	.....	Lagre.	
		{ 1	.....	Small.	
Rattans....	No.....	{ 250 500	.... .....	100 in a bundle. 50 in do.	
Reapers.....	No.....	60	.....	10 in do.	
Saddlery...	Cases....	8	6		
Shark's Fins.....	Bundles.	3			
Sheathing Boards....	No.....	{ 100 150	.... ...	Double. Single.	
Soap Nut.....	Bags....	30			
Spices of all sorts...	Bags. ..	{ 10 20	.... .....	Lagre. Small.	
Stationery.....	Cases...	6	4		
Staves.....	Packs...	20			
{ Stick Lac....	bags.....	30			
	bunldes.....	40			

Sugar...	Casks...	4		
Ditto.....	Lumps..	50 70	..... .....	Lagre. Small.
Ditto of Batavia...	Canisters...	6		
Ditto of Bengal...	Bags...	20		
Ditto ditto.....	Chests.....	6		
Ditto China.....	Small packages	40		
Sugar Candy.....	Tubs..	52		
Ditto ditto.....	Chests..	6		
Ditto China.....	Small package.	40		
Sugar Candy..	Tubs.	25		
Ditto ditto.....	½ do.	50		
Tents.....	Setts...	6	....	Private two-poled tents.
Tamarind.....	Bags...	15		
Ditto Begal...	Bags....	20		
Thread.....	bundles.....	7	6	
Tobacco.....	Bags..	30		

ARTICLES.	PACKAGES.	FAIR WEATHER	FOUL WEATHER OR HIGH SURF	REMARKS.
Anchor.....	No.....	1	.....	Of 12 cwt. Small anchors and grapnels in like proportion.
Arms.....	Chests.....	12	.....	12 muskets each.
	Candies.....	6 7	..... .....	Shipping. Landing.
Copper Sheet.....	Chests... Cases.... Slabs....	6 4 100	4 3 80	Laege.
Guns, Iron or Brass.....	No.....	3 2 1	..... ..... .....	3 pounders. 4 or 6 ditto 9 ditto
Japan.....	Chests.....	10	8	
Metals of all kinds.....	Tons...	1/1/2		
	Tons...	1/1/2		
	Tons...	1/1/2		
	Tons...	1/1/2		
	Tons...	1/1/2		

	Bags...	25		
	Bags...	25		
Shells.....	No....	{ 20 100 250 300	..... ..... .....	} 13 inches. } 10 or 8 do. } 5/1/2 do. } 4/1/2 do.
Shot.....	No....	{ 150 200 300 400 500	..... ..... ..... ..... .....	} 24 } 18 } 12 } 9 } 6
Treasure.....	Boxes...	6	4	
III. MISCELLANEOUS ARTICLES.				
Bullocks.....	No....	2		
Coals.....	Tons.....	2	1/1/2	
Cow and Calf.....	No....	1	.....	large.
{ Ramiapatam..... Candarungum..... Checucucottah..... Alumbarary..... Kistnapatam..... Alepanum..... Cuddalore..... Acheedandoo..... Rangoon.....	{ 500 1000 600 2000 2000 1000 150 1500 2000 2000	..... .....	..... .....	Large. Small.
Ghee and Oil.....	Dubbers.	25		
Horse.....	No.....	1		
Linseed Oil.....	Jars...	20		
Loose Oakum.....	Whatever quantity can be stowed conveniently.			
Pecul weights of all kinds	Peculs.	30	25	
Pigs.....	No....	15		
Ponies.....	No....	2		
Poultry.....	Baskets, any quantity that can be stowed conveniently.			
Sand Ballast.....	Tons....	2	1/1/2	

Seed Cocoanut....	No..	200		
Sheep.....	No.....	30		
Tar.....	Barrels.....	8	6	
Tarpaulin.....	No.....	30		

The Number of Passengers composing a Boat load :

Europeans ..... 12 persons.

Natives ..... 15 persons.

N. B.—Two Children are to considered equal to one grown up *person*.

SCHEDULE B.

Marimum Rate of Boat and Cattamaran Hire.

Accommodation Boats				Rs.	A.	P.					
Ordinary Trip South or North Road,..... ditto				3	8	0					
Extra hire in and beyond 9 fathoms,..... ditto				1	8	0					
Foul Weather Trip,..... ditto				6	0	0					
Transshipment,.....ditto				1	0	0					
Common Boats.			South Road.			North Road					
Ordinary Trip,.....per trip	1	8	0	0	15	0					
Ballast ditto,.....ditto	1	10	0	1	0	0					
Ballast in and beyond 9 fathome,.....ditto	2	10	0	2	0	0					
Return Trip,.....ditto	0	12	0	0	8	0					
Return Trip in and beyond 9 fathoms,.....ditto	1	8	0	0	15	0					
Water Ordinary Trip,.....ditto	3	8	0	3	0	0					
Water in and beyond 9 fathoms,.....ditto	4	3	0	3	2	6					
Trip in and beyond 9 fathoms,.....ditto	2	12	0	2	2	0					
Transshipment,.....ditto	0	15	0	0	15	0					
Transshipment in and beyond 9 fathoms,.....ditto	1	14	0	1	14	3					
Foul in and beyond 9 fathoms,.....ditto	4	3	0	3	2	6					
Small Cattamaran											
Ordinary Trip South or North Road,.....per trip				0	5	0					
Foul ditto in and beyond 9 fathoms,.....ditto				0	10	0					
Cattamaran for rafting Timber, ..... per day				1	0	0					
Large Cattamaran Hire.											
For Landing or Shipping an Europe Cable of 13 to 16 Inches .....				18	12	0					
For ditto of 17 to 22 Inches ..... per trip				28	8	0					
For Shipping Chain Cables.....				18	12	0					
For ditto an Anchor form 14 to 29 Cwt,.....				18	12	0					
For ditto an Anchor form 30 to 50 Cwt,.....				28	12	0					
For making a rope fast to an Anchor under 12 Cwt,.....				10	0	0					
For ditto ditto above 12 and under 20 Cwt,.....				20	0	0					
For ditto above 20 Cwt,.....				35	0	0					
Tarpaulin,											
Per Trip,.....				0	4	0					
Water Casks.											
Per Trip (4 Casks.).....				0	9	5					
Ertra Hire in addition to the Regulated Charges fir Boats and Cattamarans.			Accommodation.			Common Boat.			Catamaran.		
South Road trips between 6 and 8 P.M.,.....			1	12	0	0	12	0	0	2	6

North Road trips ditto,.....	1	12	0	0	7	6	0	2	6
South Road trips between 8 P.M. and 5 A.M., .....	3	8	0	1	8	0	0	5	0
North Road trips ditto ditto,.....	3	8	0	0	15	0	0	5	0
Boats or Cattamarans detained alongside for every three hours during the day or night,.....	3	8	0	1	8	0	0	5	0
Boats or Cattamarans employed between the Commissariat Granary and Parry and Co.'s Office,.....	0	14	0	0	6	0	0	1	3
Ditto band between Parry and Co.'s and the Tunnel,.....	1	12	0	0	12	0	0	2	6
Ditto between the Tunnel and the Sea Gate, .....	2	5	4	1	0	0	0	3	4
Ditto between the Tunnel and the Marine Ville, .....	4	10	8	2	0	0	0	6	8
Ditto between Marine Villa and Adyar, .....	7	0	0	3	0	0	0	10	0
Ditto North of Royapooram, .....	1	12	0	0	9	6	0	2	6
Ditto Trivatoor and Ennore, .....	10	8	0	3	9	0	0	15	0
Beyond the limits of the Anchorage, .....	1	8	0	1	8	0	0	5	0
Boats employed on Sundays, .....	1	8	0	0	9	0	0	2	0

N. B. The ordinary period within Boats and Cattamarans shall be let on hire, shall be between Sunrise and Sunset.

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